

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:732

ANSWERED ON:01.03.2013

PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT

Joshi Shri Pralhad Venkatesh

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of funds allocated to set up shelter homes and medical support facilities for women to implement the relevant provisions of the Protection of Women from Domestic Violence Act, 2005, (PWDVA), State/UT-wise;
- (b) whether the Government proposes to increase the central assistance provided for the purpose;
- (c) if so, the details thereof;
- (d) whether a newly formed PWDVA Action and Advisory Group has finalised a Centrally Sponsored Scheme (CSS) to ensure effective implementation of the said Act; and
- (e) if so, the details thereof and the steps taken/being taken by the Government to ensure effective implementation of the Act?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) to (c): No fund has been allocated to States/UTs to set up shelter homes and medical support facilities for women to implement the provisions of the Protection of Women from Domestic Violence Act, 2005, (PWDVA).
- (d) (e): The Government has not formed any such Group. Ministry of Women and Child Development has formulated a scheme for 'Assistance to States for effective implementation of PWDV Act, 2005', as a component of the Umbrella Scheme for Protection and Empowerment of Women for implementation during the remaining years of the 12th Plan.